



COURT NEWSLETTER

HIGH COURT OF SIKKIM

Golden Jubilee Celebration Year

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January - March 2010



EDITORIAL BOARD

Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice, High Court of Sikkim

Hon'ble Mr. Justice S.P. Wangdi, Judge, High Court of Sikkim

COMPILED BY

Meenakshi M. Rai, Registrar General, High Court of Sikkim

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C O N T E N T S

Vacancies in Courts	-	1
Institution, Disposal and Pendency of Cases	-	2-3
Some Recent High Court Judgments	-	5-8
Major Developments and Events	-	9-20
Important Visits and Conferences	-	21-23

VACANCIES IN COURTS**(i) Vacancies in the High Court of Sikkim as on 31.3.2010**

Sl. No.	Name of the High Court	Sanctioned Strength	Working Strength	Vacancies
1.	Sikkim High Court	03	02	1

(ii) Vacancies in the District & Subordinate Courts as on 31.3.2010

Sl. No.	Name of the State	Sanctioned Strength	Working Strength	Vacancies
1.	SIKKIM	*15	09	06

* Including 2 Fast Track Courts.

INSTITUTION, DISPOSAL AND PENDENCY OF CASES

(1) High Court of Sikkim from 1.1.10 to 31.3.10

Sl. No.	Civil Cases				Criminal Cases				Total Pendency of Civil & Criminal Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1	64	16	10	70	21	2	4	19	89

(2) District & Subordinate Courts from 1.1.10 to 31.3.10 (East & North) & (South & West)

Sl. No.	Civil Cases				Criminal Cases				Total Pendency of Civil & Criminal Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	271	48	26	293	857	289	230	916	1209

Sl. No.	Civil Miscellaneous Cases				Criminal Miscellaneous Cases				Total Pendency of Civil Misc. & Criminal Misc. Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	116	103	87	132	27	397	377	47	179

(3) Family Court (East & North) at Gangtok from 1.1.10 to 31.3.10

Sl. No.	Civil Cases				Criminal Cases				Total Pendency of Civil & Criminal Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	27	21	16	32	10	6	5	11	43

Sl. No.	Civil Miscellaneous Cases				Criminal Miscellaneous Cases				Total Pendency of Civil Misc. & Criminal Misc. Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	0	0	0	0	2	14	1	15	15

(4) Family Court (South & West) at Namchi from 1.1.10 to 31.3.10

Sl. No.	Civil Cases				Criminal Cases				Total Pendency of Civil & Criminal Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	21	8	8	21	11	4	4	11	32

Sl. No.	Civil Miscellaneous Cases				Criminal Miscellaneous Cases				Total Pendency of Civil Misc. & Criminal Misc. Cases at the end of 31.3.10
	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10	
1.	0	0	0	0	1	7	2	6	6

(5) Lok Adalat Cases from 1.1.10 to 31.3.10

Sl. No.	Name of Lok Adalat	Opening Balance as on 1.1.10	Institution from 1.1.10 to 31.3.10	Disposal from 1.1.10 to 31.3.10	Pendency at the end of 31.3.10
1.	High Court Lok Adalat	8	0	5	3
2.	District Lok Adalat at Gangtok	23	17	14	26
3.	District Lok Adalat at Namchi	9	36	12	33
4.	Taluk Lok Adalats at Ravangla, Gyalshing, Mangan & Soreng	3	38	41	0
	Total	43	91	72	62

SOME RECENT HIGH COURT JUDGMENTS

1. GOVT. APPEAL NO. 01/2009**State of Sikkim - Vs.- Thukchuk Lachungpa & Ors.****Date of Judgment : 03/03/2010**

An Appeal against the Judgment & Order dated 29.02.2008 rendered in S.T. Case No. 1 of 2007 by the Ld. Sessions Judge, East & North at Gangtok under Section 109/114/147/148/302 IPC and Section 25 of the Arms Act, 1959 against accused No.1 and Section 143/148/149/302 IPC against accused No.2 – Held, evidence of hostile witnesses were not credible and thus, the same cannot be the basis for conviction. Statements of prosecution witnesses as regards the dying declaration not being mentioned either in the FIR or in the statement made to the IOs, its mention for the first time in the Court cannot be trusted and accepted. High Court will not interfere with the acquittal by the Trial Court except on strong reasons based on evidence which can dislodge the findings arrived at by the trial court – Appeal dismissed.

2. BAIL APPLN. NO. 01/2010**Dawa Tshering Lepcha - Vs.-State of Sikkim****Date of Judgment : 15/03/2010**

An application for bail under Section 439 of the Cr. P.C., 1973 on arrest of the petitioner under Sections 120(b), 201 and 302 of IPC – Held, discretionary power of the High Court under Section 439 of the Code cannot be exercised in the absence of circumstances making out strong and exceptional cases for grant of bail. No change in the circumstances has been shown to enable the Court to differ with the findings of the Learned Sessions Judge, and to exercise its discretion in allowing the application – Application dismissed.

3. WP(C)No.29 of 2008**Dr.Hemta Pradhan & Ors. -Vs.- State of Sikkim & Ors.****Date of judgment: 17/03/2010**

A writ petition challenging the selection and appointment of 28 candidates as General Duty Medical Officers (GDMO)/Medical Officers pursuant to an interview and viva-voce-Held, petitioners having participated in the entire selection process without demur or protest, are stopped from questioning the selection process - besides, petitioners being unsuccessful candidates, have no right to challenge the selection- Petition dismissed. However, government directed to consider their appointment in terms of the Court's earlier order, along with the appointment of all the selected private respondents.

4. **CRL. A NO. 03/2009**
Gatuk Bhutia - Vs.- State of Sikkim
Date of Judgment : 17/03/2010

An appeal against the Judgment and Order dated 23.03.2009 in S.T. Case No. 36 of 2005, of conviction under Section 302 IPC passed by Ld. Sessions Judge, East and North Sikkim at Gangtok – Held, evidence of witnesses revealed that the appellant was provoked by the sudden quarrel and assault initiated on him by some persons including the deceased before he stabbed the deceased, and there was no previous enmity between the appellant and the deceased or his family members – Under such circumstances, alteration of conviction from Section 302 to Section 304 Part II IPC would be just and proper – Appeal partly allowed.

5. **WP (C) NO.19/2009**
Kharka Bahadur Limbo - Vs. - State of Sikkim & Ors.
Date of Judgment : 29/03/2010

A Writ Petition challenging the award of contract work to Respondent No. 3 for construction of Sidkeong Tulku Bird Park at Rabdentse, West Sikkim - Held, since the petitioner did not possess the essential qualification to participate in the tender process, he is not an “aggrieved person” and has no locus standi to challenge the award of contract. Besides, as more than 90 percent of the work has been completed, petition cannot be entertained at this belated stage – petition dismissed.

6. **WP (C) NO. 27/2009**
Dr. Mechung Bhutia & Ors. -Vs.- State of Sikkim & Ors.
Date of Judgment : 29/03/2010

A Writ Petition challenging the violation of 100 Point Roster system in the selection and appointment of 28 candidates to the posts of General Duty Medical Officers (GDMO)/ Medical Officer – Held, the instant petition is squarely covered by the decision pronounced in WP (C) No.29/2008 (Dr. Hemta Pradhan & Ors. Vs. State of Sikkim & Ors.) and as such, the same does not merit consideration – However, government directed to consider the appointment of the petitioners as an exceptional case, keeping in view the basic healthcare needs of the people of the state and the need of an increase in infrastructure and manpower.

MAJOR DEVELOPMENTS & EVENTS

INAUGURATION OF THE PHASE II BUILDING OF THE HIGH COURT

February 16, 2010



Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice unveiling the Plaque in the presence of Hon'ble Judges- Mr. Justice A.P. Subba & Mr. Justice S.P. Wangdi and Mr. J.B. Subba, Secretary Buildings & Housing Department, during the Inauguration.

On February 16, 2010 the Phase II building of the High Court of Sikkim was inaugurated by Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice, High Court of Sikkim in the presence of Hon'ble Mr. Justice A.P. Subba and Hon'ble Mr. Justice S.P. Wangdi, Judges, High Court of Sikkim in a function organized at the High Court.

It is worthwhile to mention here that the foundation stone for the building was laid by Hon'ble Mr. Justice Radha Krishna Patra, Chief Justice, High Court of Sikkim on 18.11.2004 in a function presided over by Hon'ble Mr. Justice N.S. Singh, Judge, High Court of Sikkim and in presence of Guest of Honour, Hon'ble Mr. Justice A.P. Subba, Judge, High Court of Sikkim.

In his Inaugural address, Hon'ble Dr. Justice Aftab H. Saikia said, "The building is made of cement and sand but its significance is more than that: it is of the heart and emotions. People come here to get relief, it is their last resort. This is a temple of justice and the building should stand for dispensing justice for all". He termed the occasion as a landmark event and stated that it was a privilege to inaugurate the building during his tenure, coinciding with more than 50 years of the existence of the High Court of Sikkim. He also thanked the State Government and the Buildings & Housing Department for coming up with such an imposing building.

Hon'ble Mr. Justice A.P. Subba in his address stated that the opening of the building was an important event in the ongoing Golden Jubilee Celebration Year and it would go down as a



Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice Inaugurating the Phase - II Building

momentous occasion in the history of this High Court. As far as the infrastructural facilities are concerned, he said that the High Court did not have a separate and befitting accommodation in its initial years and that the Chief Judge used to sit in a room in the old secretariat. When the High Court was established in the year 1955, it was housed in the Council House (meant for the Legislative Assembly). Keeping in view the dignity and status of the High Court, the State Government was approached for making a separate and suitable accommodation. It was only in the year 1975 that the High Court was shifted to the present premises. He appreciated the State Government for the concern and steps taken in establishing the required infrastructure for the judiciary of the State, keeping in view the dignity and status of the institution.

Hon'ble Mr. Justice S.P. Wangdi in this address, highlighted briefly the history of the High Court of Sikkim before and after the merger with India and said that significant and landmark judgments had been passed by this Hon'ble Court. He also said "As an institution, we have to inspire others by providing service to the poor, deprived and downtrodden. With honesty as our tool, we should work for social justice, improve the quality of the Bar and provide public service".

In his welcome address, Mr. J.B. Subba, Secretary, Buildings & Housing Department put forth that the High Court was functioning from a two old single storey stone masonry cottages and the need for a full fledged High Court complex was felt. Therefore, construction of the new building was carried out in a phased manner which started in the year 2000, so as not to disturb the functioning of the High Court in its existing facilities. He said that Phase-I & Phase-II have been completed with the construction of the Court buildings; Phase-III (construction of the building of the Advocate General's Office) is under completion and Phase-IV (separate approach road exclusively for the Hon'ble Chief Justice and Hon'ble Judges) is yet to be commenced. Mr. Subba while giving a brief description of the Phase-II building said that the building, a five storeyed structure was built at an estimated cost of Rs. 652.89 lakhs with two separate entrances. The building houses three Court Rooms, Hon'ble Judges' Chambers, Library & Reading Room, a spacious Conference Hall, Banquet Hall, chamber of the Registrar General, other Court office, etc.

Mr. D.R. Thapa, President, Bar Association of Sikkim said the new High Court building was a 'befitting' structure for a reputed and respected institution like the High Court of Sikkim. He added saying the Golden Jubilee Celebrations was made even more special with the inauguration of the new building. The programme concluded with a vote of thanks proposed by Mrs. Meenakshi M. Rai, Registrar General, High Court of Sikkim.

INTERFACE BETWEEN THE CRIMINAL JUSTICE FUNCTIONARIES FOR STRENGTHENING THE CRIMINAL JUSTICE ADMINISTRATION

February 25, 2010



*L-R Hon'ble Mr. Justice S.P. Wangdi, Judge, High Court of Sikkim
Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice High Court of Sikkim
& Hon'ble Mr. Justice A.P. Subba Judge, High Court of Sikkim*

On February 25, 2010 an Interface was held between the Criminal Justice Functionaries in the Conference Hall of the High Court Phase-II building in order to discuss various day to day difficulties and problems faced by those working in the criminal justice system, which hinders early disposal of cases.

The Interface was chaired by Hon'ble the Chief Justice, Dr. Justice Aftab H. Saikia accompanied by the Hon'ble Judges - Mr. Justice A.P. Subba & Mr. Justice S.P. Wangdi. Also, present on the occasion were Judicial Officers of the State, Superintendent of Police,

Additional Superintendents of Police, Sub-Divisional Police Officers, In charge - Police Stations, Public Prosecutors and Doctors.

Speaking on the occasion, Hon'ble Dr. Justice Aftab H. Saikia opined that the delay and other defects in dealing with criminal cases would be completely eliminated, if judicial officers, police officers, prosecution and other officers involved in the criminal justice dispensation system work as a team. He also said that discussions would help in understanding better methods of disposing the cases.

Earlier, while addressing the gathering, Mrs. Lakchung Sherpa, Chief Judicial Magistrate-cum-Senior Civil Judge (East & North) said that even though there are lesser number of criminal cases in Sikkim as compared to other states in India, yet there are difficulties faced in disposing of the cases speedily. That the main reasons for delays are improperly served summons, prolonged time taken by the investigating officer to appear in the court, delay in evidence of doctors



and forensic experts. She urged the gathering to improve the implementation of laws.

Dr. M.S. Tuli, Superintendent of Police, in his discussions highlighted the inconveniences faced by the police whilst handling criminal cases.

During the open house discussions - Judicial Officers, Police Officers and Public Prosecutors discussed problems faced by them in discharging their duties and possible remedies for overcoming the obstacles were suggested.



Discussion in progress



FULL COURT FAREWELL REFERENCE

February 26, 2010

A Full Court Farewell Reference was held in the Court of Hon'ble the Chief Justice at 2.00 p.m. on February 26, 2010 in the High Court premises in honour of Hon'ble Mr. Justice A.P. Subba who retired on superannuation from the afternoon of February 28, 2010. Present on the occasion were Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice of the High Court of Sikkim; Hon'ble Mr. Justice A.P. Subba, Judge (since retired); Hon'ble Mr. Justice S.P. Wangdi, Judge; Judges of the District Courts; Additional Advocate General; Members of the Bar, Officers of the Registry of the High Court and Sikkim State Legal Services Authorities.

Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice in the farewell court reference gave a brief bio-data of Justice Subba and said that the occasion was a heart breaking time for him. He reminisced about his first meeting with Justice Subba when they attended a Judges training course at National Judicial Academy, Bhopal and how thereafter they have remained steadfast friends. That Justice Subba had served a tenure of 34 years in his long judicial service career on having joined the judiciary in the year 1976, as Civil Judge-cum-Judicial Magistrate. He said that the proverb "as sober as a Judge" is a phrase befitting only Justice Subba. He described Justice Subba as a true human being with a golden heart who did not hurt others and bore no malice to anyone, he possessed manifold qualities of the head and heart and always remained cool, calm and composed. He was described to be as a strict disciplinarian, soft spoken and an epitome of all virtues. He added that he would feel the absence of Justice Subba very much in the day to day workings of the Court.

Hon'ble Mr. Justice S.P. Wangdi in his farewell reference mentioned that Hon'ble Mr. Justice A.P. Subba was the first Sikkimese to become a Judge in the Subordinate as well as in the High Court of the State and as His Lordship would be retiring on superannuation the High Court of Sikkim would always feel his absence. He recalled the times when he as an advocate made appearances before the Hon'ble Judge in the District Courts and how Justice Subba maintained an unreadable face through the most excitable arguments placed by the advocates or in the face of provocation made by them.

Mr. D.R. Thapa, President of the Bar Association of Sikkim too remembered Justice Subba as a symbol of simplicity, a hardworking and polite person with outstanding abilities, humility and courtesy. Mr. J. B. Pradhan, Ld. Additional Advocate General of Sikkim in his farewell reference expressed a profound sense of sadness in bidding farewell to Mr. Justice A.P. Subba. He said that Lordship had always been patient, dignified and courteous in the courtrooms and made lawyers appearing before His Lordship comfortable. He added that Justice Subba had made many contributions to the development of Judiciary in the State.

Mr. A. Moulik, Senior Advocate, who also spoke on the occasion, was nostalgic and remembered

Justice Subba from the time he held the rank of Civil Judge upto the highest office in the judiciary of the State as being of a cool temperament, good attitude, behaviour and impartial. He also remembered him as a simple and honest human being.

Mr. T.B. Thapa, Ld. Senior Advocate in his farewell reference said that it had always been a pleasure and privilege to appear before Justice Subba. That Lordship had brought knowledge, wisdom and experience at the Bench. His Lordship's patience and ability to endure the odds had been amazing and his Lordship requiring all the lawyers to cite the authority of law by which they sought the remedy and relief for the parties they represented, ensured that they were well versed with the laws and armed with precedents to back their submissions, thereby making them wealthier with legal knowledge.

Hon'ble Mr. Justice A.P. Subba while replying to the above references said that "Nothing is forever" and felt tempted to accept everything good that had been said about him. He said that retirement meant different things to different people but he looked forward to it eagerly. He said that today many people hardly consider themselves old by the time they retire from their first job. It is aptly said that life begins at 60 and if this saying were to be followed then life was beginning for him and he was only just a toddler now! He expressed his gratitude to the Chief Justice and Justice Wangdi for their affection, cooperation and support. He further thanked officers of the Registry and members of the Bar and apologized for any lapses or shortcomings on his part.

Farewell Dinner organised in honour of Hon'ble Mr. Justice A.P. Subba.



REGIONAL SEMINAR ON RELATIONSHIP BETWEEN THE BENCH & THE BAR VIS-À-VIS STANDARDS OF PROFESSIONAL CONDUCT AND ETIQUETTE

February 27, 2010

A Regional Seminar on "Relationship between the Bench & the Bar Vis-à-vis Standards of Professional Conduct and Etiquette" was organized by the Golden Jubilee Celebration Committee of the High Court of Sikkim on February 27, 2010 (coinciding with the Golden Jubilee Celebration Year - April 17, 2009 to April 16, 2010) at Chintan Bhawan, Gangtok.

Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice, High Court of Sikkim graced the occasion as the Chief Guest while Hon'ble Mr. Justice B.K. Sharma, Judge, Gauhati High Court and Hon'ble Mr. Justice A.N. Ray, retired Chief Justice of the High Court of Sikkim and Chairman, State Human Rights Commission graced the occasion as Guests of Honour.

Hon'ble Judges of the High Court of Sikkim - Mr. Justice A.P. Subba & Mr. Justice S.P. Wangdi; Hon'ble Mr. Justice Hrishikesh Roy, Judge, Gauhati High Court; Mr. H. Rahman, Retired Assistant Solicitor General of India; Judicial Officers of the State; Additional Advocate General; dignitaries of the State Government; Mr. A.B. Choudhury, Senior Advocate, Gauhati High Court; Members of the Bar; Officers of the Registry of the High Court of Sikkim, District Court & Sikkim State Legal Services Authority; Correspondents from Media and students from Government Law College were also present on the occasion.



Sitting L-R : Hon'ble Mr. Justice Hrishikesh Roy, Judge, Gauhati High Court; Hon'ble Mr. Justice A.N. Ray, Retd. Chief Justice High Court of Sikkim & Chairman, State Human Rights Commission, Hon'ble Mr. Justice B.K. Sharma, Judge, Gauhati High Court, Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice High Court of Sikkim, Hon'ble Mr. Justice A.P. Subba & Hon'ble Mr. Justice S.P. Wangdi, Judges, High Court of Sikkim

While inaugurating the day long Seminar, the Hon'ble Chief Justice said that the Bench and the Bar are two very important institutions which can ensure that the Constitutional functions and the rule of law prevails in the country. He also said that the theme was rightly chosen for discussion and deliberation highlighting the importance of the Bench and the Bar.

In his address, Hon'ble Mr. Justice A.N. Ray stated that the Bench and the Bar played a vital role in maintaining the process of clean justice and the court of law is meant for all people of the Country where justice is delivered without any discrimination. He further stated that persons involved in the legal system should have a vast knowledge about their subject, so that they can provide proper justice.

Hon'ble Mr. Justice A.P. Subba, in his welcome address highlighted the past history of the High Court of Sikkim and said that the Golden Jubilee Celebration Committee thought it appropriate and relevant to hold a Regional Seminar on the topic "Relationship Between the Bench & the Bar Vis-à-vis Standards of Professional Conduct and Etiquette", keeping in view its current relevance. That the Bar and the Bench both play an important role in the administration of Justice which is a vital element of a civilized society.

Hon'ble Mr. Justice S.P. Wangdi said that the topic of the Seminar was of great importance to all those who are in the justice delivery system and that the topic of the Seminar emanates from Chapter II of Part IV of the Bar Council of India Rules under the heading "Rules Governing Advocates". He said that because of the exalted position which an Advocate holds in a society, his wavering from the expected standards of professional conduct and etiquette would have an adverse impact on the society. Acts of profound misconduct not only affects the lawyers found



Working session in progress

guilty but it also erodes the confidence of the general public in the prevalent judicial system.

In his keynote address, Hon'ble Mr. Justice B.K. Sharma said that the coordination between the Bench and the Bar is an important wing of the court for smooth functioning of court administration and appealed to the gathering to take full advantage of the Seminar.

After the inauguration of the Seminar, the 1st Working Session was held on the topic "Relationship between the Bench & the Bar". It was chaired by Hon'ble Mr. Justice A.N. Ray, retired Chief Justice of the High Court of Sikkim and Chairman, State Human Rights Commission. Mr. A.K. Upadhyaya (Senior Advocate), Mr. K.T. Bhutia (Senior Advocate), Mr. A.B. Choudhury (Senior Advocate, Gauhati High Court), Dr. Doma T. Bhutia (Advocate) and Mr. Jorgay Namkha (Advocate) were the resource persons on the occasion. The first session concluded with an open house discussion.

The 2nd Working Session was chaired by Hon'ble Mr. Justice Hrishikesh Roy, Judge, Gauhati High Court on the topic "Standards of Professional Conduct & Etiquette". The Resource Persons on the occasion were Hon'ble Mr. Justice S.P. Wangdi, Judge, High Court of Sikkim; Mr. H. Rahman, Former Assistant Solicitor General of India; Mr. A. Moulik (Senior Advocate), Mr. T.B. Thapa (Senior Advocate) and Mrs. Laxmi Chakraborty (Advocate). The second session also concluded with an open house discussion.

**Glimpses of the Regional Seminar on Relationship Between the Bench & the Bar
Vis-a-vis Standards of Professional Conduct And Etiquette, held at Chintan Bhawan, Gangtok
February 27, 2010**



*Floral Welcome of the Hon'ble Chief Justice
of High Court of Sikkim
Dr. Justice Aftab H. Saikia*



*Floral Welcome of the Hon'ble Retd. Chief Justice
of High Court of Sikkim
& Chairman, State Human Rights Commission
Mr. Justice A.N. Ray*



*Floral Welcome of the Hon'ble Judge
of High Court of Sikkim
Mr. Justice A.P. Subba*



*Floral Welcome of the Hon'ble Judge
of High Court of Sikkim
Mr. Justice S.P. Wangdi*



*Floral Welcome of the Hon'ble Judge
of Gauhati High Court
Mr. Justice Hrishikesh Roy*



*Floral Welcome of the Hon'ble Judge
of Gauhati High Court
Mr. Justice B.K. Sharma*



Lighting of the Inaugural Lamp by the Dignitaries

Speakers at the Working Session



*Judicial Officers, Members of the Bar , Officers of the High Court & SSLSA,
Students of Government Law College at the function*

IMPORTANT VISITS & CONFERENCES

1. Hon'ble Mr. Justice A.P. Subba, Judge, High Court of Sikkim and Executive Chairman, Sikkim State Legal Services Authority attended the "One Day High Level National Consultation Meeting of Judges In-charge of Legal Services Authority..... for formulating a National Policy & Action Plan for the Enforcement of Cyber Law" at Vigyan Bhawan, New Delhi on January 31, 2010.
2. Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice and Patron in Chief, Sikkim State Legal Services Authority attended a "Meeting of the Central Authority of NALSA" at Judges' Lounge of Supreme Court of India at New Delhi on February 9, 2010.
3. Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice attended the felicitation ceremony, organised by the Gauhati High Court Bar Association at Guwahati on February 23, 2010 in his honour, on his Lordship being bestowed with the Degree of Doctorate of Philosophy.
4. Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice & Patron in Chief, Sikkim State Legal Services Authority accompanied by Mrs. Meenakshi M. Rai, Registrar General & Member Secretary, Sikkim State Legal Services Authority attended a "Conference on Women's Access to Justice and Rehabilitation of victims of rape to mark the International Women's Day" in the Plenary Hall, Vigyan Bhawan at New Delhi on March 7, 2010.
5. Hon'ble Dr. Justice Aftab H. Saikia, Chief Justice and Patron in Chief, Sikkim State Legal Services Authority accompanied by Mrs. Meenakshi M. Rai, Registrar General & Member Secretary, Sikkim State Legal Services Authority attended the "8th All India Meet of the State Legal Services Authorities" at Chandigarh from March 13, 2010 - March 14, 2010.
